CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 566/TL/2026

Subject	:	Petition under Sections 14 and 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Fatehgarh-II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
Petitioner	:	Fatehgarh-II Transmission Limited (FIITL)
Respondents	:	Central Transmission Utility of India Limited (CTUIL) and Others

Petition No. 567/AT/2026

Subject	:	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Fatehgarh-II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
Petitioner	:	Fatehgarh-II Transmission Limited (FIITL)
Respondents	:	Central Transmission Utility of India Limited (CTUIL) and Others
Date of Hearing	:	**11.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Abhijit Daimari, FIITL Shri Swapnil Verma, CTUIL Shri Akshayvat Kislay, CTUIL

Record of Proceedings

These Petitions were heard virtually.

2. At the outset, the Petitioner's representative submitted that, in compliance with the Commission's directions, vide the Record of Proceedings (RoP) dated 23.10.2026, the Petitioner has filed an affidavit dated 3.11.2026 in accordance with Regulations 5(8) and 5(10) of the Transmission Licence Regulations. He further submitted that

CTUIL has also given its recommendations vide an affidavit dated 14.9.2026 and requested that the matters be reserved for orders.

3. After the hearing, the Commission directed CTUIL to submit the following information, in an affidavit, within one week:

i. Schedule 1 (Section B: Detailed Scope of Work) of the TSA dated 28.8.2026 records 2 Nos. Synchronous Condenser Units, whereas Schedule 2 (SCOD) records only 1 No. of Synchronous Condenser. CTUIL is directed to clarify the discrepancy.

ii. The instant scheme was recommended by the 33rd NCT meeting held on 16.9.2025, with an estimated cost of Rs. 1157.45 crore. However, the estimated cost of the scheme, as per the Cost committee recommendations dated 22.5.2026 read with its corrigendum dated 30.7.2026, is Rs. 1490.96 crore. CTUIL to clarify the reasons for the ~30% increase in the estimated cost between the NCT estimate and the Cost committee cost, on the basis of which the bid was evaluated. The final discovered tariff is about 32% lower. CTUIL to furnish the detailed parameters on the basis of which the cost estimation for NCT approval and that for Cost committee were carried out.

4. Subject to the above, the Commission reserved the matters for orders.

By order of the Commission

sd/-
(Vipan Sharma)
Deputy Chief (Law)